[श्री शिव चन्द झा]

ने मानव की इन सफलताओं का ग्राभनन्दन किया था । जब मानव चांद पर पहुंचा था तो उसका भी हम लोगों ने ग्रभिनन्दन किया था । चांद पर झण्डा गाड़ा गया, यह दनिया के सभी लोगों के लिए प्रसन्नता की बात थी, चाहे वह झण्डा किसी भी देश का हो । इसलिए मेरा कहना यह है कि दुनिया में कहीं भी वैज्ञानिक तरक्की होती है तो उससे विश्व के सभी मानवों को फायदा होता है । दुनिया के अन्दर स्काईलैंब के कारण ज. खतरा पैदा हो गया है यह ग्रमेरिका की तरफ से पैदा हुन्ना है। इस वात की संभावनाएं हैं कि जहां भी यह गिरेगा उससे नुक्सान होने की संभावना है। इसलिए अमेरिका को इस नुक्सान के लिए कम्पेंसेशन देना चाहिए । मैं जानना चाहता हं कि अगर भारत सरकार को इस स्काईलैंब के कारण कोई खतरा मालम होता है तो क्या हमारे प्रधान मंत्री जी ने श्री जिमी कार्टर को इस संबंध में कोई पत्न लिखा है श्रीर अमेरिका की सरकार के सामने कोई विरोध प्रकट किया है ? ग्रखबारों में हमने देखा है कि प्रधान मंत्री ने लोक सभा में कहा है कि हमने इसके लिए प्रोटेस्ट किया है। यह बहुत ग्रन्छी बात है । ग्रगर ग्रापने कोई प्रोटेस्ट किया है तो अमेरिका की सरकार ने आपको क्या उत्तर दिया है, उनका जवाब मैं जानना चाहता हं। इसके साथ-साथ मैं इतना ग्रीर कहना चाहता हं कि इस तरह के खतरे ग्राने वाले दिनों में भी होंगे। इसलिए भारत सरकार को स्पेस साइंस में ग्रीर भू-मंडल विज्ञान में प्रगति करने के लिए और अधिक पैसा खर्च करना चाहिए ग्रौर उसके लिए ज्यादा से ज्यादा तैयारियां करनी चाहिए ताकि यदि भविष्य में इस प्रकार की कोई संभावना हो तो हम उस खतरे का मुकाबला कर सकें। मैं चाहता हं कि भारत सरकार इन सब बातों के मुत्ताल्लिक हम लोगों को जानकारी दे ग्रौर प्रधान मंत्री जी इस संबंध में खुद बयान दें क्योंकि वे खुद इस विभाग के भी मिनिस्टर हैं श्रीर इस सदन को बतायें कि इस संबंध में उन्होंने कौन-कौन सी तैयारियां की हैं।

SHRI S. W. DHABE (Maharashtra): Sir, he has not replied about the Skylab. Why should he not reply and tell to the Hou3e the steps the Home Ministry is taking for the protection of the people? A statement should be made.

## REFERENCE TO THE REPORTED DISMISSAL OF 200 TEACHERS OF RAJASTHAN UNIVERSITY

DR. V. P. DUTT' (Nominated): this may be a season for dismissalSidismissal of the Central Government, dismissal of the provincial Govern-But I am trying to draw the ments attention of the hen. Minister of Education to a very sad news that I read in yesterday's newspapero, that 200 teachers of Rajasthan University have been dismissed. Sir, I do not want to speak about Rajasthan alone. I would like to say that if a Vice-Chancellor cannot protect the security and dignity of the teachers, that Vice-Chancellor has little business to remain in office. But I think this problem is not exclusive to Rajasthan, This problem is now plaguing all the Central universities over the question of the socalled temporary teachers. Sir, most of these teachers were selected through regular procedures, through regular through regular advertisements and selection committees. But unfortunately because of the shift to the 10-2 scheme there is fall in the enrollment and, therefore, now there of students! is a disturbance between what previously considered as the studentteacher ratio. I am speaking of the And it is because of old concept. that thi<sub>a</sub> problem has arisen. I remember that the hon. Minister Education had told us in this House that he would see to it that there was no retrenchment as a result of the

introduction of the 10-f 2 system. This was caid by the previous Education Minister, and I believe it was repeated by the present Education Minister also. Now that he is here fortunately, I would like to request him to address his mind to this problem which is now creating a sense of insecurity and spreading fear among the teachers in all the universities of this country. This problem should be tackled now on the basis of not the old out-dated concept of student-teacher ratio, but a new concept of workload or what-ever other concept. I would like to suggest the concept of work now. But certainly you cannot have mass dismissal of thousands of teachers of the universities. We may dismiss the Central Government but we cannot dismiss the teachers. Thank you.

## REFERENCE To ARREST AND RE-LEASE ON BAIL OF SHRI LAKSH-MANA MAHAPATRO, MEMBER RAJYA SABHA

SHRI BHUPESH GUPTA Bengal): Sir, I have taken special permission to raise the matter involving a Member of our House, my colleague, Mr. Lakshmana Mahapatro, in the background relating to this case.

Sir, as you know in Orissa the Janata Party io in power. The Government is headed by a former Member of this House, Shri Neelmany Routray. Shri Lakshmnaa Mahapatro who is the Whip of our group here and has been a Member of this House for quite some time, five years or more, was arrested on 17-6-1979 on certain strange charges of attempted murder, conspiracy to murder and dacoity. Here ia the dacoit, the person who wanted to commit murder and conspired to attempt murder. He was arrested by that Government. He was not only arrested but released on bail. They have of course notified it to the Rajya Sabha Secretariat. The message it.

"Shri Lakshmana Mahapatro Member, Rajya Sabha is involved in Chatrapur P.S. case No. 39 dated 21-5-79, u|s 120-B|307|395 IPC. On 31-5-79 Sessions Judge Ganjam-Boudh Berhampup ordered to release him on bail in the event of his arrest in the case vide criminal misc. case No. 144/79. Shri Mahapatro was arrested by IOI/C Chatrapur PS on 17-6-79 and was released on bail."

This is the notification. Sir, you have to consider whether we can bring in a privilege motion against the official who carried out his arrest. In any case your office should enquire, when such charges have been built, what the bases are on which the charges have been made. Now, Sir, it is all a false case. I myself went last month to Cuttack to make an enquiry about what was going on there. I found outthe Member is here—that when these incidents took place, he was in Delhi. He could not have been in Delhi and at the same time attempting to commit a murder in Ganjam district. Obviously this is not physically possible. But that did not deter the authorities. Now this has been done with a view to preventing him from carrying on his work as a Member of Parliament and representing the Opposition point of view in Orissa. AU over the Ganjam district, a reign of terror has been let loose under the direction of a Minister of State. His name is Harihar Swain-not Swine; I do not know which should have been better in this case an MLA of the district. After became a Minister of State in the Nilmony Routray Government, he started organising hooligans and goondas, anti-social elements, drunkards, all types of the scum of the earth, in order to attack the Communist Party and its workers. Sir, what happened? Gangs were going round all over district, raiding homes, molesting in some cases women, attacking houses, trying to loot those houses and sO on. This kind of thing was going on in the towns as well as in the villages. And \*\*hat was the offence? The Communist